

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).23499/2004

(From the judgement and order dated 16/03/2004 in LPA No. 163/1999 in CWP No. 442/1995 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

NAVNEET VERMA

Respondent(s)

(With appln(s) for recalling the court's order and with prayer for interim relief )  
[FOR FINAL DISPOSAL ]

Date: 04/10/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE  
HON'BLE MR. JUSTICE P. SATHASIVAM

For Petitioner(s) Mr. P.N. Misra, Sr. Adv.  
Mr. Manjit Singh, AAG  
Mr. Hari Kesh Singh, Adv.  
Mr. T.V.George,Adv.

For Respondent(s) Mr. M.K. Dua,Adv.  
Mr. Satbir Singh, Adv.

UPON hearing counsel the Court made the following  
ORDER

Heard learned counsel for both the parties.

Arguments concluded.

Judgment reserved.

(Pardeep Kumar)

Court Master

(Gyan Bhatia)

Court Master

List of Books.

1. 1974(3) SCC	21	1973(2) SCC	650
2. 2006(4) SCC	132		
3. 1980(3) SCC	29		
4. 1976(2) SCC	844		